

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 16327-JK (LD) of 2023

DATED:- 30 - 11 - 2023

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 30.11.2023

No:- LAW-OIC/32/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Joint Director Prosecution For Spl. Director General of Police Crime Branch J&K Jammu(This is with reference to his letter no. CHQ/Legal/61/2021/21901-03 dated 29.11.2023)
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

Tha

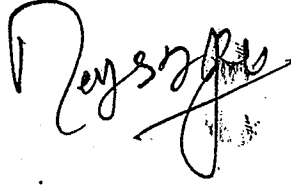
Reyaz Ali Bhat
30/11/23

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No. 16327-JK(LD) of 2023 dated 30.11.2023

S. No.	Title of the case	OIC
1	WPC No. 108/2023 titled Mohd Mahroof Vs UT of J&K and Ors	Sh. Shalinder Singh JKPS Sr. Superintendent of Police Economics Office Wing Crime Branch Jammu
2	Cri R No. 59/2023 titled Shub Dutt Vs UT of J&K and ors arising in case FIR No. 35/2021 of EOW Jammu Cri M No 1922/2023	Sh Farhan Jehanzeb Naqash, Dy SP Personnel PHQ J&K
3	TA No. 858/2020 in WPC NO. 4134/2019 titled Mohd Akram Vs UT of J&K and Ors	Sh Farhan Jehanzeb Naqash, Dy SP Personnel PHQ J&K

A handwritten signature in black ink, appearing to read 'Farhan Naqash', is written over the table. The signature is stylized and includes a large loop at the beginning.